

IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND SHRI B R BASKARAN, ACCOUNTANT MEMBER

ITA No.2517/Bang/2019
Assessment year : 2008-09

Nam Estates Pvt. Ltd., 1 st Floor, Embassy Point, 150, Infantry Road, Bangalore – 560 001. PAN: AAACN 6881H	Vs.	The Income Tax Officer, Ward 12(1), Bengaluru.
APPELLANT		RESPONDENT

Appellant by	:	None
Respondent by	:	Smt. R. Premi, Jt.CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	26.11.2020
Date of Pronouncement	:	26 .11.2020

ORDER

Per N.V. Vasudevan, Vice President

This appeal by the assessee is against the order dated 21.10.2019 of the CIT(Appeals), Bangalore-12, Bangalore relating to assessment year 2008-09.

2. None appeared on behalf of the assessee at the time of hearing of the appeal. The Id. DR for the revenue appeared. We, however, proceed to dispose of the appeal on the basis of letter dated 17.11.2020 filed by the assessee seeking to withdraw the appeal on the ground that assessee has opted for Vivad Se Vishwas Scheme Act, 2020 [VSVS] by filing Form 1 & 2, and Form 3 is issued by the designated authority (copy filed). Accordingly, the appeal is dismissed as withdrawn.

3. In the result, the appeal is dismissed as withdrawn.

Pronounced in the open court on this 26th day of November, 2020.

Sd/-
(B R BASKARAN)
ACCOUNTANT MEMBER

Sd/-
(N V VASUDEVAN)
VICE PRESIDENT

Bangalore,
Dated, the 26th day of November, 2020.

/Desai S Murthy/

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.